

File No – 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(2)
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi -110002

Dated 02nd November, 2022

ORDER

Subject: Revision of Inspection checklists-reg.


FSSAI, vide order dated 9th March 2018 and further the corrigendum dated 14th May 2020, has implemented the revised Inspection checklist for facilitating Food Safety Officers to efficiently inspect Food Businesses as per Kind of Business [KoB]. These checklists have been developed based on the Schedule 4 requirements of FSS (Licensing and Registration of Food Businesses) Regulation, 2011, and subsequent Orders.

2. According to the above-mentioned order, Marks to be awarded for each point of the checklist as per the findings/observations i.e. Compliance, Non-Compliance, Partial Compliance, Not Applicable / Not Observed is mentioned. **In case of Not Applicable / Not Observed finding, full marks are to be awarded.**

3. To further improvise the checklist and the method of allotting the marks, Food Authority has decided that **marks shall be given only to those requirements which are applicable as per the respective KoB. The requirements that are 'Not Applicable' to a food business shall be omitted/ ignored while evaluating the Inspection Score / Grading.**

4. The above-mentioned change is also incorporated in online portals FoSCoS/ FoSCoRIS for conducting inspections, which shall come into effect from 28th October 2022.

5. This issue with the approval of the Competent Authority.


(Inoshi Sharma)

Executive Director (CS)

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To

1. All food business operators, associations, Food Safety Mitra, and other stakeholders.
2. Commissioners of Food safety of all states/UTs and directors of All regional offices
3. CTO, FSSAI, with a request for uploading on the FSSAI website

Copy for information to:

1. All Divisional heads of FSSAI
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI